

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 107
IB-1083/PB/2019
IA/1781/2024

IN THE MATTER OF:
Bank of India

...PETITIONER

Vs

M/s. Prominent Metal Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 18.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :
For the Applicant/RP :Adv. Abhishek Anand, Adv.
Ishaan Dhingra in
IA/1781/2024.

For the Respondent/Corporate Debtor :
ORDER

IA/1781/2024

This is an application filed by the Liquidator in terms of Regulation 44(2) of the IBBI (Liquidation Process) Regulation, 2016 seeking further extension for the completion of liquidation process.

Heard the Ld. Counsel on behalf of the Liquidator. Keeping in view of the facts and circumstances of the case, we grant 4 months extension w.e.f. 04.04.2024 for completion of the Liquidation process. The Liquidator is directed to complete the liquidation process within the extended period, with these observations IA is **disposed of**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)